

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 129
CP-145(ND)/2012

IN THE MATTER OF:

SBPL Infrastructure Ltd. & Ors. Applicant/petitioners
Vs.
M/s. DLF SBPL Developers Pvt. Ltd. & Ors. Respondents

Order under Section 397/398 of the Companies Act

Order delivered on 11.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

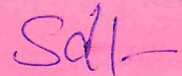
PRESENTS:

For the petitioner Mr. K. Datta, Mr. Arjun D. Singh & Ms. Mehak
Khurana, Advs.
For the Respondent Dr. U.K. Chaudhary, Sr. Adv. with Anupam Parkash,
Mr. Nakul Gandhi & Mr. Utkarsh Maria, Advs.

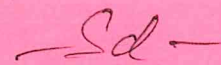
ORDER

On 01.05.2019 we have allowed the petitioner to inspect the record deposited with the Bench Officer in two sealed cover in the presence of the Bench Officer. However, inspection could not be completed by the company. The inspection be now completed by associating any representative of the petitioner company in the presence of the representative of the respondent company as well.

List for arguments on 21.08.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)